THE ODISHA TENANCY (AMENDMENT) ACT, 1943

(30th March 1943)

AN ACT FURTHER TO AMEND THE ODISHA TENANCY ACT, 1913

WHEREAS it is expedient further to amend the Orissa Tenancy Act, 1913, in the manner hereinafter appearing;

B. & O. Act II of 1918

It is hereby enacted as follows :-

Short title and commencement

- 1. (1) This Act may be called the Orissa Tenancy (Amend. ment) Act, 1943.
 - (2) It shall come into force at once.

Amondment
of meetion 8
of B. & O.
Act II cf
1913

2. In clause (6) of section 3 of the Orissa Tenancy Act, B. & O. Act
of meetion 8
of B. & O.
Act II cf
functions of a Deputy Collector under this Act ", the words

1914 "a Sub-Deputy Collector" shall be substituted.